

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 23rd day of **SEPTEMBER, 2019**.

ORIGINAL APPLICATION NO. 330/0899/2019

**HON'BLE MR. JUSTICE BHARAT BHUSHAN, MEMBER (J)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

1. K K Mishra, Ex-Sub Assistant, a/a 65 years (Lab Assistant) R/o Katiya Tola Shahjahanpur.

.....Applicant.

VERSUS

1. The Union of India through the Commissioner/Additional Commissioner, Kendray Vidyalaya Sangathan, 18 Institutional Ara Shaheed Jit Singh Marg, New Delhi-11001.

2. The Joint/Additional Commissioner, Kendray Vidyalaya Sangathan, 18 Institutional Area Shaheed Jit Singh Marg, New Delhi-11001.

.....Respondents

Advocate for the Applicant : Shri S K Singh Vashisht

Advocate for the Respondents : Shri N P Singh

O R D E R

(Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member (J))

This Original Application has been filed for following reliefs:-

"(a) Issue an order or direction to the respondents to insert his name in the conversion list from CPG to GPF to get other pensionary benefits.

(b) Issue an order or direction directing the respondents which the Hon'ble Tribunal deem fit and proper in the interest of justice.

(c) Award cost in favour of the applicant."

2. The brief facts of the case are that the applicant used to work as Sub-Assistant (Lab Attendant) in Kendriya Vidyalaya Shahjahanapur-I. He retired from service on 31.07.2014.

3. Learned counsel for the applicant states that he had given an representation dated 17.07.2018 for conversion from Contributory Provident Fund (CPF) to General Provident Fund (GPF) in pursuance of a

notice dated 08.06.2018 published by the General Secretary – All India Kendriya Vidyalaya Teachers Association. However, in spite of his repeated representations his request has not been adhered to. Hence, he was compelled to file the present OA.

4. Learned counsel for the applicant states that his grievance would be redressed, if respondent no. 1 is directed to decide the representation dated 17.07.2018 (Annexure No. A-4 to the OA) by passing a reasoned and speaking order within a stipulated time frame.

5. Accordingly, we direct respondent no. 1/competent authority to decide the representation dated 17.07.2018 preferred by the applicant by passing a reasoned and speaking order within a period of four months from the date of receipt of certified copy of this order.

6. It is made clear that we have not entered into the merits of the case.

7. With the above direction, the OA is disposed of. No order as to cost.

(AJANTA DAYALAN)
MEMBER-A

(JUSTICE BHARAT BHUSHAN)
MEMBER-J

Arun..